

**Updation of information on IJuris platform relating to District/Complex-wise Infrastructure, facilities and services**

Wed, May 03, 2023 05:14 PM

5 attachments

**From :** Anil Kumar Singh <ar-cjcms.dhc@gov.in>  
**Subject :** Updation of information on IJuris platform relating to District/Complex-wise Infrastructure, facilities and services

**To :** ROBIN SHARMA <pdj-central@ddc.nic.in>, Pooja Malhotra <pdj-east@ddc.nic.in>, Mr JITENDER <pdj-newdelhi@ddc.nic.in>, Secretariat to Pr Distt and SJ <pdj-southwest@ddc.nic.in>, VIKAS BHARDWAJ <pdj-west@ddc.nic.in>, Puneet Luthra <pdj-northwest@ddc.nic.in>, RAM SINGH <pdj-south@ddc.nic.in>, Sunil Ahuja <pdj-northeast@ddc.nic.in>, Ashok Chandra Dhyani <pdj-southeast@ddc.nic.in>, Ashok Chandra Dhyani <pdj-shahdara@ddc.nic.in>, ANIL KUMAR <pdj-racc@ddc.nic.in>, KULVEER KUMAR <pdj-north@ddc.nic.in>, delhifamilycourts@gmail.com, headquarter304@gmail.com, headquarterjudicial@gmail.com



**IN THE HIGH COURT OF DELHI AT NEW DELHI**

No.807/CJCMS/DHC/2023

Dated: 03/05/2023

**Through E-mail**

To,

1. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
2. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi
3. The Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi
4. The Principal District & Sessions Judge (South West), Dwarka Courts, New Delhi
5. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi
6. The Principal District & Sessions Judge (North West), Rohini, Delhi
7. The Principal District & Sessions Judge (South), Saket Courts, Delhi
8. The Principal District & Sessions Judge (North East), Karkardooma Courts, Delhi
9. The Principal District & Sessions Judge (South East), Saket, New Delhi
10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi
11. The Principal District & Sessions Judge (PC Act.) (CBI), RACC, Delhi
12. The Principal District & Sessions Judge (North), Rohini Courts, Delhi
13. The Principal Judge (Family Courts), Dwarka Courts, New Delhi

**Sub: Updation of information on IJuris platform relating to District/Complex-wise Infrastructure, facilities and services.**

<https://www.dhc.gov.in/printmessage?id=C-2832&tr=Asia/Yokata&sr=1>

Computer Br / Recruitment / CTB / cell  
P.D. / S.D. (H.O.S.)  
04/05/23

am,

Please find attached herewith the letter dated 20.04.2023 of Hon'ble Dr. Justice D Y Chandrachud, Chief Justice of India and letter dated 26.04.2023 of Mr. Atul M. Kurhekar, OSD (Secretary General) Supreme Court of India along with User Manual-District Court and User Manual-Judge for updation of information on Juris platform.

Hon'ble the Chief Justice of India has been pleased to introduce an online platform, 'Integrated Judicial Upgradation and Reforms on Infrastructure and Services (Juris) in the Supreme Court of India for online updation and monitoring of statistics of the District Judiciary, which is accessible through the link <https://njdg.ecourts.gov.in/Juris>.

The information relating to court complex-wise infrastructure, facilities and services shall be filled by the Principal District Judge incharge of the District/Complex and the statistics relating to individual Courts, its infrastructure and facilities shall be filled by concerned Judicial Officer.

I have been directed to request you to fill in the questionnaire/information relating to District/Court Complex-wise infrastructure, facilities and services. The statistics relating to individual Courts, its infrastructure and facilities shall be filled by concerned Judicial Officer by following the steps mentioned in the letter dated 26.04.2023 of Secretary General, Supreme Court of India and the user manuals.

Yours sincerely,  
(Syed Zishan Ali Warsi)  
Joint Registrar (CJCMS)  
For Registrar General






Ends:

- (i) Copy of the letter dated 20.04.2023 of Hon'ble Dr. Justice D Y Chandrachud, Chief Justice of India.
- (ii) Copy of the letter dated 26.04.2023 of Mr. Atul M. Kurhekar, OSD (Secretary General) Supreme Court of India along with User Manual-District Court and User Manual-Judge.

75  
Azadi Ka  
Amrit Mahotsav



विद्यया ऽ मृतमश्नुते  
WISDOM - OUR POWER - OUR FUTURE

- 
-  **Signed Letter.pdf**  
988 KB
  -  **Letter dtd 20.04.2023.pdf**  
1 MB
  -  **Letter dtd 26.04.2023.pdf**  
1 MB
  -  **User Manual-District Court.pdf**  
890 KB
  -  **User Manual-Judge.pdf**  
1 MB
-

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

No. 342/CJMS/DHC/2023

Dated: 07/05/2023

**Through E-mail**

To,

1. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
2. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi
3. The Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi
4. The Principal District & Sessions Judge (South West), Dwarka Courts, New Delhi
5. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi
6. The Principal District & Sessions Judge (North West), Rohini, Delhi
7. The Principal District & Sessions Judge (South), Saket Courts, Delhi
8. The Principal District & Sessions Judge (North East), Karkardooma Courts, Delhi
9. The Principal District & Sessions Judge (South East), Saket, New Delhi
10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi
11. The Principal District & Sessions Judge (PC Act.) (CBI), RACC, Delhi
12. The Principal District & Sessions Judge (North), Rohini Courts, Delhi
13. The Principal Judge (Family Courts), Dwarka Courts, New Delhi

**Sub: Updation of information on iJuris platform relating to District/Complex-wise Infrastructure, facilities and services.**

Sir/Madam,

Please find attached herewith the letter dated 20.04.2023 of Hon'ble Dr. Justice D Y Chandrachud, Chief Justice of India and letter dated 26.04.2023 of Mr. Atul M. Kurhekar, OSD (Secretary General) Supreme Court of India along with User Manual-District Court and User Manual-Judge for updation of information on iJuris platform.

Hon'ble the Chief Justice of India has been pleased to introduce an online platform, 'Integrated Judicial Upgradation and Reforms on Infrastructure and Services (iJuris) in the Supreme Court of India for online updation and monitoring of statistics of the District Judiciary, which is accessible through the link <https://njdg.ecourts.gov.in/iJuris>.

The information relating to court complex-wise infrastructure, facilities and services shall be filled by the Principal District Judge incharge of the District/Complex and the statistics relating to individual Courts, its infrastructure and facilities shall be filled by concerned Judicial Officer.

I have been directed to request you to fill in the questionnaire/information relating to District/Court Complex-wise infrastructure, facilities and services. The statistics relating to individual Courts, its infrastructure and facilities shall be filled by concerned Judicial Officer by following the steps mentioned in the letter dated 26.04.2023 of Secretary General, Supreme Court of India and the user manuals.

Yours sincerely,

  
(Syed Zishan Ali Warsi)  
Joint Registrar (CJCMS)  
For Registrar General

Encls:

- (i) Copy of the letter dated 20.04.2023 of Hon'ble Dr. Justice D Y Chandrachud, Chief Justice of India.
- (ii) Copy of the letter dated 26.04.2023 of Mr. Atul M. Kurhekar, OSD (Secretary General) Supreme Court of India along with User Manual-District Court and User Manual-Judge.



Dr Justice D Y Chandrachud  
Chief Justice of India

20 April 2023

Dear Chief Justice

It gives me pleasure to introduce an online platform, 'Integrated Judicial Upgradation and Reforms on Infrastructure and Services (Juris)', developed for online updation and monitoring of statistics regarding functioning of the District Judiciary.

The District Judiciary is the face of the Indian Judiciary and the very first point of contact of the public with the judicial system. The faith of the public in the judicial system largely depends on their experience at District and Taluka Courts. In order to enhance and make the District Judiciary more efficient, overall statistics are necessary for large scale policy decisions and planning. Juris, accessible through the link <https://njdg.ecourts.gov.in/Juris>, shall facilitate collection of elaborate and processible information from all the High Courts, court complexes and individual judicial officers through online mode.

Juris has two main modules. The first module relates to statistics of the vacancies and recruitment process of the District Judiciary to be filled in by the Registry of the High Court. The second module relates to the functioning of the District Judiciary, which shall have two sub-modules, viz., (i) the statistics relating to court complex-wise infrastructure, facilities and services which shall be filled by the Principal District Judge incharge of the District/Complex, and (ii) the statistics relating to individual Courts, their

21.4.2023  
24/4/23  
AG  
OSD/CJCM  
Minister  
CJ

305/1151023  
24/4/23



Dr Justice D Y Chandrachud  
Chief Justice of India

Please impress upon all officers to fill in the information sought through the online questionnaires made available on the Juris platform. The duly filled information will be collated and analysed by the Conference Secretariat of this Court. The collated data shall be presented in the forthcoming Chief Justices' / Chief Minister's Conference for discussions and policy decisions.

Further, the statistics may be utilized by the High Court for planning and policy decisions thereon.

With warm regards

Your sincerely

*Manoj Kumar*



26<sup>th</sup> April, 2023

Madam/Sir,

The Hon'ble Chief Justice of India has been pleased to introduce an online platform, '*Integrated Judicial Upgradation and Reforms on Infrastructure and Services (iJuris)*' in the Supreme Court of India for online updation and monitoring of statistics of the District Judiciary.

iJuris shall be accessible through the link <https://njdg.ecourts.gov.in/iJuris>.

The information relating to the vacancies and recruitment process of the District Judiciary shall be filled by the Registry of the High Court. The information relating to court complex-wise infrastructure, facilities and services shall be filled by the Principal District Judge incharge of the District/Complex and the statistics relating to individual Courts, its infrastructure and facilities shall be filled by concerned Judicial officer.

You may, therefore, login iJuris using the User/Credentials to be created by CPC for "Registrar General Role" through NJDG Intranet portal and fill in information relating to your High Court on the iJuris platform.

Further, under directions of the Hon'ble Chief Justice of your High Court, you may impress upon all the Principal District Judges and Judicial Officers to fill in the questionnaire, by following the below mentioned steps:-

**Information relating to District/Complex-wise Infrastructure, facilities and services:**

Principal District Judge can login using credential provided for accessing NJDG intranet portal on iJuris platform.





Information relating to Individual Courts:

The Presiding Judge of the Court can login using JO code and Pin/Password which is used for accessing JustIS Mobile App. If Judicial Officer is not using a mobile App, pin/password can be generated using OTP. It is expected that JO code and mobile number of the Judicial Officer is available in the NJDG login, else CPC may be contacted.

In case of any query or assistance regarding the User ID/password or for accessing the portal, CPC of the High Court may co-ordinate with Shri Ashish J. Shiradhonkar, OSD/Registrar (Technology, Innovation & Planning), Supreme Court of India on 011-23112508 and ashish.is@nic.in.

Please find attached user manual for High Court, District Court and Judge to upload information on iJuris.

You are requested to complete this exercise within 07 days of the receipt of this letter.

With warm regards,

Your sincerely,

  
26/4/2023  
(Atul M. Kurhekar)



# **iJuris**

Integrated Judicial Upgradation and Reforms on Infrastructure and Services

User Manual – District Court User

Supreme Court of India

## Contents

1. Introduction .....	2
Audience .....	2
Purpose of this Document.....	2
2. Accessing the system .....	3
3. Survey Entry .....	4
4. Survey Report.....	7

## 2. Introduction

Iluris is a system developed for collecting the information from across the High Courts, Court Complexes and individual Judicial officers. The system is flexible and assists in developing dynamic questionnaire required for collecting information based on various parameters.

Iluris systems is integrated with NJDG (National Judicial Data Grid). User credentials used for accessing NJDG Intranet can be used for accessing Iluris system.

### Audience

This target audience for this document is the **District Court User**.

### Purpose of this Document

This document will familiarise the District Court user to fill the requisite information about the services and infrastructure pertaining to the court complexes within the jurisdiction of the respective district.

## Accessing the system

The system can be accessed at <https://njdc.courts.gov/in/iJuris/> (accessible on Intranet)

To log-in into the system, select High Court radio button and name of your High Court. Log-in credentials used for accessing NJDG Intranet may be used. In case the credentials are not available, CPC may be requested to create the credentials for the District Court User for accessing NJDG Intranet.

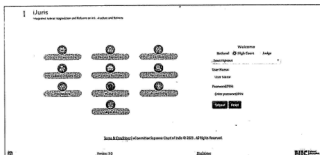


Fig: Log-in screen

On log-in, dashboard will be displayed. The dashboard provides overall status of data entry of various available survey forms.



Fig: Landing screen – Dashboard

### 3. Survey Entry

- Select Survey Master → Survey entry
- Select your Court Complex and the Survey for data entry. All the questions in the selected survey will be displayed along with Survey description and survey availability dates.
- Start entering the data. Based on the answers to the questions, sub-questions might be populated as shown below.

For questions which require multiple entries, a '+' button will appear to populate same set of questions again. This will enable user to add multiple data entries for a particular set of questions.

The screenshot shows a web-based survey entry form. At the top, there are navigation tabs and a search bar. Below that, there are several input fields for identifying the survey and user. The main part of the form consists of a list of questions, each with a corresponding input field. Some questions have a '+' button next to them, indicating that more entries can be added. At the bottom of the form, there are 'Save' and 'Submit' buttons.

Fig: Survey Entry

- Click on Submit to save the data. Saved data can be modified later.

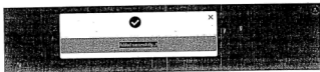


Fig: Data entry success message

- Click on Final Submit tab after data in all the topics is finalised. Click on the Submit button for final submission of the survey.

**NOTE:** Ensure that you Freeze all the topics before final submission. If any topic is pending, corresponding message is displayed and Submit button is not available.

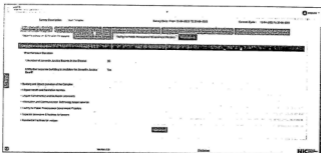


Fig: Survey Entry – Final Submit

- Click on report tab to view data entry status of the survey.

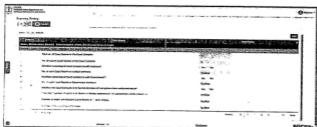


Fig: Survey Entry Report

Freeze

Whether the subject has signed the Board:  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Freeze

Fig: Survey Entry – Modify

- On completing the entry of a topic, click on Freeze Topic tab. If all the entered data is correct, click on the Freeze button.

**NOTE:** After you click on Freeze, data cannot be modified. Click on Freeze button only after ensuring that all the entered data is correct.

Freeze

Whether the subject has signed the Board:  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Whether the subject has signed the Board (continued):  Yes  No

Freeze

Fig: Freeze Topic



# **iJuris**

Integrated Judicial Upgradation and Reforms on Infrastructure and Services

## **User Manual – Judge User**

Supreme Court of India

## Contents

1. Introduction .....	2
Audience .....	2
Purpose of this Document.....	2
2. Accessing the system .....	3
3. Survey Entry .....	4
4. Survey Report.....	7

## 1. Introduction

Iluris is a system developed for collecting the information from across the High Courts, Court Complexes and individual Judicial officers. The system is flexible and assists in developing dynamic questionnaire required for collecting information based on various parameters

Iluris systems is integrated with NJDG (National Judicial Data Grid). User credentials used for accessing NJDG intranet can be used for accessing Iluris system.

### Audience

This target audience for this document is the **Judge User**.

### Purpose of this Document

This document will familiarise the Judge User with the services available in the Iluris application and the procedures to use these services.

## 2. Accessing the system

The system can be accessed at <https://njdc.ecourts.gov/in/juris/> (accessible on Intranet)

To log-in into the system, select Judge radio button and enter JOCODE and JustIS mobile app log-in credentials. In case credentials are not available, click on 'Click here to generate password' link and log-in using generated PIN.

If JOCODE or mobile number is incorrect, please contact CPC for changing the mobile number or adding mobile number in NJDG.

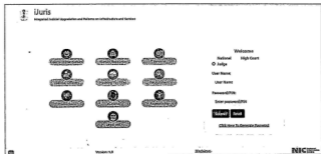


Fig: Log-in screen

On log-in, dashboard will be displayed. The dashboard provides overall status of data entry of various available survey forms.

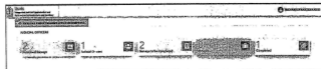


Fig: Landing screen – Dashboard

### 3. Survey Entry

- Select Survey Master → Survey entry
- Select State and the Survey for data entry. All the questions in the selected survey will be displayed along with Survey description and survey availability dates.
- Start entering the data. Based on the answers to the questions, sub-questions might be populated as shown below.

For questions which require multiple entries, a 'x' button will appear to populate same set of questions again. This will enable user to add multiple data entries for a particular set of questions.

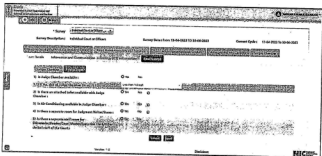


Fig: Survey Entry

- Click on Submit to save the data. Saved data can be modified later.



Fig: Survey entry success message

Survey Description: Individual Court or Office      Survey Dates From: 12-04-2022 To: 12-04-2022      Current Cycle: 12-04-2022 to 12-04-2022

**Freeze Topic**

Is Judge Chamber available?      Yes   No  
 Is there an attached table available with Judge Chambers?      Yes   No  
 Is the Court/Building available to Judge Chambers?      Yes   No  
 Is there a separate room for Judge's Office/Chambers?      Yes   No  
 Is there a separate room for the Court/Chambers Clerk/Other staff of the Court?      Yes   No

Buttons: **Save** **Freeze**

Fig: Survey entry – Modify

- On completing the entry of a topic, click on Freeze Topic tab. If all the entered data is correct, click on the Freeze button.

**NOTE:** After you click on Freeze, data cannot be modified. Click on Freeze button only after ensuring that all the entered data is correct.

Survey Description: Individual Court or Office      Survey Dates From: 12-04-2022 To: 12-04-2022      Current Cycle: 12-04-2022 to 12-04-2022

**Freeze Topic**

**Freeze Topic Details**

1. Name of Court/Chambers	2. Size of the area in the Court Room (in sqft)	3. Number of Court Staff working in Court Room	4. Language(s) spoken in Court Room	5. Parties and witness seating capacity in the Court Room	6. Long for (if any)
					15-15-15
					1
					1000 sqft
					2000

Buttons: **Save** **Freeze**

Fig: Freeze Topic

- Click on Final Submit tab after data in all the topics is finalised. Click on the Submit button for final submission of the survey.

NOTE: Ensure that you Freeze all the topics before final submission. If any topic is pending, corresponding message is displayed and Submit button is not available.



Fig: Survey Entry – Final Submit

- Click on report tab to view data entry status of the survey.

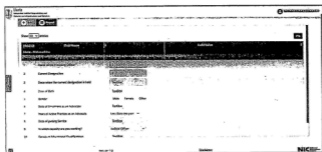


Fig: Survey Entry Report

## 4. Survey Report

Survey report displays status of survey data entry. The report can be exported in .pdf and .xls formats.

Case No.	Case Name	Status	Date
100	...	...	...
101	...	...	...
102	...	...	...
103	...	...	...
104	...	...	...
105	...	...	...
106	...	...	...
107	...	...	...
108	...	...	...
109	...	...	...
110	...	...	...
111	...	...	...
112	...	...	...
113	...	...	...
114	...	...	...
115	...	...	...
116	...	...	...
117	...	...	...
118	...	...	...
119	...	...	...
120	...	...	...

Summary Statistics:  
 Total Cases: 120  
 Completed: 100  
 Pending: 20

Print

Fig: Survey Report